

- (xiv) Notification G.S.R. No. 665, dated the 26th April, 1971, publishing the Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971.
- (xv) Notification G.S.R. No. 666, dated the 26th April, 1971, publishing the Indian Forest Service (Recruitment) Second Amendment Rules, 1971.
- (xvi) Notification G.S.R. No. 708, dated the 4th May, 1971, publishing the All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1971.
- (xvii) Notification G.S.R. No. 710, dated the 6th May, 1971, publishing the Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1971.
- (xviii) Notification G.S.R. No. 711, dated the 6th May, 1971, publishing the 8th Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-269/71 for (i) to (xviii).]

**CORRIGENDUM TO GOVERNMENT NOTIFICATIONS
GSR. NOS. 413 AND 414, DATED THE
27TH MARCH, 1971**

SHRI F. H. MOHSIN : Sir, on behalf of Shri Ram Niwas Mirdha, I also beg to lay on the Table a copy of the Cabinet Secretariat (Department of Personnel) Notification GSR. No. 667 dated the 27th April, 1971 (in English and Hindi), publishing a corrigendum to Government Notifications GSR. Nos. 413 and 414 dated the 27th March, 1971. [Placed in Library. See No. LT-269/71.]

**THE CINEMATOGRAPH (CENSORSHIP)
AMENDMENT RULES, 1971**

**THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING/सूचना और प्रसारण मंत्रालय
में राज्य मंत्री (SHRIMATI NANDINI SAT-
PATHY) :** Sir, I beg to lay on the Table,
under sub-section (3) of section 8 of the

Cinematograph Act, 1952 a copy of the Ministry of Information and Broadcasting Notification GSR. No. 478, dated the 19th March, 1971 (in English and Hindi), publishing the Cinematograph (Censorship) Amendment Rules, 1971. [Placed in Library. See No. LT-273/71.]

**NOTIFICATION OF THE MINISTRY OF
FOREIGN TRADE**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE/
विदेश व्यापार मंत्रालय में उपमन्त्री
(SHRI A. C. GEORGE) :** Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Foreign Trade :

- (i) Notification S.O. No. 1755, dated the 27th April, 1971, under sub-section (2) of section 18-A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-274/71.]
- (ii) Notification S.O. No. 1916, dated the 6th May, 1971, publishing the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-275/71.]

**I. THE CIVIL DEFENCE (AMENDMENT)
REGULATIONS, 1971.**

**II. NOTIFICATIONS UNDER THE INTER-
STATE CORPORATIONS ACT, 1957**

SHRI F. H. MOHSIN : Sir, I beg to lay on the Table :

- (a) A copy of the Ministry of Home Affairs Notification G.S.R. No. 520, dated the 6th April, 1971, (in English and Hindi), publishing the Civil Defence (Amendment) Regulations, 1971, under section 20 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-276/71.]
- (b) A copy each of the following Notifications (in English and Hindi) of the Ministry of Home Affairs under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 :

- (i) Notification S.O. No. 1739, dated the 17th April, 1971, publishing the Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971.
- (ii) Notification S.O. No. 1740, dated the 17th April, 1971, publishing the Punjab State Dental Council (Reconstitution and Reorganisation) Order, 1971.
- (iii) Notification S.O. No. 1741, dated the 17th April, 1971, publishing the Punjab Nurses Registration Council (Reconstitution and Reorganisation) Order, 1971.
[Placed in Library. See No. LT-271/71 for (i) to (iii).]

NOTIFICATION (IN ENGLISH) UNDER THE
DELHI LAND REFORMS ACT, 1954, ISSUED
BY THE DELHI ADMINISTRATION
AND RELATED PAPERS

SHRI F. H. MOHSIN : Sir, I also beg to lay on the Table a copy of Notification No. 11/LRO(R)/1970, dated the 4th July, 1970 (in English), under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954, issued by the Delhi Administration, together with a statement (in English and Hindi) showing reasons for the delay in laying the Notification and for not laying simultaneously the Hindi version of the Notification on the Table. [Placed in Library. See No. LT-336/71.]

MOTION FOR ELECTION TO THE
CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE/
विदेश व्यापार मन्त्रालय में उपमन्त्री
(SHRI A. C. GEORGE) : Sir, I beg to move the following motion :

“That is pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct,

two members from among the members of the House to be members of the Central Silk Board.”

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : The programme for election to the Central Silk Board will be published in the Parliamentary Bulletin.

MOTION FOR ELECTION TO THE
COFFEE BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE/
विदेश व्यापार मन्त्रालय में उपमन्त्री
(SHRI A. C. GEORGE) : Sir, I beg to move the following Motion :

“That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942 (7 of 1942), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coffee Board.”

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : The programme for election to the Coffee Board will be published in the Parliamentary Bulletin.

As it is lunch time and seven minutes past one, we can adjourn till 2-30 P.M. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at seven minutes past one of the clock.

The House re-assembled after lunch at half-past two of the clock. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

THE BUDGET (RAILWAYS), 1971-72

—General Discussion—Contd.

SHRI K. CHANDRASEKHARAN (Kerala) : Mr. Vice-Chairman, Sir, I find precious little to welcome in this Railway Budget or in the speech that the Railway